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* IN THE HIGH COURT OF DELHI AT NEW DELHI

CNR No. DLHC010404052026

+ W.P.(CRL) 2617/2026

DR RAJ SHEKHAWAT

.....Petitioner

Through: Mr Lokesh Bhardwaj, Mr. Himanshu Sharma, Mr. Rahul Bhardwaj, Mr Abhishek Tyagi, Mr Jatin, Ms. Geetika Ojha, Mr Ashishwarya Raj Singh, Adv.

versus

GOVERNMENT OF NCT OF DELHI AND ANR....Respondents

Through: Mr. Hitesh Wali and Mr. Abhinav Kumar, Adv.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE VIKAS MAHAJAN

ORDER

% **25.08.2026**

1. This hearing has been done through hybrid mode.

CRL.M.A. 26528/2026 (exemption)

2. Allowed, subject to just exceptions.

3. The application is disposed of.

W.P.(CRL) 2617/2026 & CRL.M.A. 26527/2026 (interim directions)

4. This matter has been received on special marking and is listed in the Second Supplementary List due to non-availability of the Regular Bench.

5. The present *habeas corpus* petition has been filed by the Petitioner – Dr. Raj Shekhawat, and is supported by an affidavit notarized on 25th August,



2026.

6. The prayer in this writ petition is for production of the Petitioner– Dr. Raj Shekhawat, presently stated to be confined at B-57, Gate No. 3, Freedom Fighter Enclave, IGNOU Road, Neb Sarai, Near Saket Metro Station, New Delhi 110068.

7. Mr Lokesh Bhardwaj, Id. Counsel for the Petitioner submits that the Petitioner is the president of an organization, namely, Kshatriya Karni Sena/ Akhand Karni Party and has been recently leading a nationwide awareness campaign in respect of the University Grants Commission (Promotion of Equity in Higher Education Institutions) Regulations, 2026.

8. According to the Petitioner, he has presently been illegally detained at the residence of one of his friends at B-57, Gate No.3, Freedom Fighter Enclave, IGNOU, Neb Sarai, Near Saket Metro Station, New Delhi-110068. However, he is not permitted by the concerned authorities to leave the said premises. Hence, this writ petition.

9. Mr. Bhardwaj, Id. Counsel on a query from the Court submits that the counsels were allowed to meet the Petitioner, at the above stated address and that is how the present petition, along with the affidavit in support thereof, has been prepared and filed.

10. The Petitioner is also stated to have made representations to the National Human Rights Commission (NHRC) and other bodies as well. However, he is still not allowed to move out of his friend's residence.

11. Mr. Hitesh Wali and Mr. Abhinav Kumar, Id. Counsels for the Delhi Police, under instructions from the Delhi Police, submit that the Petitioner has not been arrested in any case.

12. However, it is further submitted that there is an apprehension that the



Petitioner may proceed towards Jantar Mantar for a protest.

13. Insofar as the allegation of detention is concerned, in view of the statement made by the Id. Counsels for the Delhi Police to the effect that the Petitioner has not been detained, no further relief urgently needs to be granted in this matter.

14. The statement of the Delhi Police is accepted and the Petitioner is free to move around. However, if there is any protest that the Petitioner wishes to participate in, the same shall be in accordance with law.

15. List on 1st September, 2026 before the Roster Bench.

PRATHIBA M. SINGH, J.

VIKAS MAHAJAN, J.

AUGUST 25, 2026

aj/ss